

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 104/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 3 assets in North Region Strengthening Scheme-XVIII in Northern Region.

**Date of Hearing** : 26.2.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : Uttar Pradesh Power Corporation Ltd. &16 Others

**Parties present** : Shri R.B. Sharma, Advocate, BRPL & BYPL  
Shri Mohit Mudgil, Advocate, BYPL & BYPL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Vipin J. Joseph, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Amit K. Jain, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset-I: Combined Assets: one circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends, part of second circuit of 400 kV D/C Dehradun-Bagpat Line as 400 kV S/C Roorkee-Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee-Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end, Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III: 04 Nos. 220 kV bays at Dehradun Sub-station under "Northern Region System Strengthening Scheme-XVIII" in Northern Region. He submitted that tariff of the Assets-I and II for the 2014-19 tariff block was determined vide order dated 30.11.2017 in



Petition No. 55/TT/2017. He submitted that tariff for Asset-III, 4 nos. 220 kV bays at Dehradun Sub-station was not determined as the associated downstream transmission system under the scope of work of PTCUL was not ready and the Petitioner was directed to file a fresh petition matching the COD of downstream transmission system for approval of COD of Asset-III. He further submitted that against the order dated 30.11.2017, the Petitioner filed Review Petition No. 8/RP/2018 in Petition No.55/TT/2017 for approval of COD of Asset-III and consideration of issue of annuity. The Commission vide order dated 12.6.2018 in the said Review Petition directed the Review Petitioner to raise the issue of annuity at the time of filing of the tariff petition for Asset-III. He submitted that the associated downstream transmission system under the scope of PTCUL has not yet been executed. He further submitted that in the present petition they have sought approval of COD of Asset-III under proviso (ii) of Regulation 4 (3) of 2014 Tariff Regulations. He submitted that as per RCE there is no cost over-run and they have furnished the asset-wise details of additional capitalization for 2014-19. He requested that they may be granted time to file rejoinder to the reply of BYPL and BRPL.

2. The Commission observed that the Petitioner has sought approval of COD of Asset-III under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations contending as the downstream assets under the scope of PTCUL are not ready. However, there is no specific prayer to that effect and therefore the Petitioner has been directed to amend the petition by including a specific prayer for approval of COD of Asset-III under the said provision by 10.3.2020, with a copy to the Respondents, so that PTCUL could file its reply accordingly.

3. The Commission directed the Petitioner to submit the following information, on affidavit, by 12.3.2020 with an advance copy to the Respondents:-

- (i) Form 5 for Assets I, II and III
- (ii) Details of cost variation between Investment Approval and RCE. The details should include item-wise break-up of each Asset, break-up of change in cost due to compensation, land cost, higher prices awarded etc.

4. The Commission directed the Respondents, including PTCUL, to file their reply by 16.3.2020 and the Petitioner to file rejoinder, if any, thereafter. The Commission also directed the Petitioner to adhere to the above specified timeline and observed that no extension of time shall be granted.

5. The matter will be listed for final hearing on 18.3.2020.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

